



From

Registrar General
High Court of Uttarakhand
Nainital.

To

All the District Judges,
State Judiciary,
Uttarakhand

C.L. No. १ UHC/ /D.R.(I)/2014 dated: June 03, 2014

Sub: Project to "Prepare Compendium of Terrorism Related Cases".

Sir /Madam,

On the above noted subject, I have been directed to inform you that National Investigating Agency (NIA) has entrusted the Indian Law Institute a project to "Prepare Compendium of Terrorism Related Cases". The Project units have been made for collection and analysis of data.

In this connection, I am enclosing herewith a letter received from the Indian Law Institute with a request to kindly provide access to the case files of pending cases to the Project Unit of ILI and provide the copies of decided Judgments on Terrorism .

Yours faithfully,

(D.P. Gairola)

No. ²⁵⁷⁶ UHC/ /D.R.(I)/2014

dated: June 03, 2014

1. Officer-in-charge, NIC, High Court.
2. Guard File.

(D.P. Gairola)
3/6/2014
Registrar General

o/c



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14/06/13

THE INDIAN LAW INSTITUTE (DEEMED UNIVERSITY)

No. ILI/Admn./Proj.IX/NIA/2013 /15415

June 5, 2013

The Registrar General
High Court of Uttarakhand
Nainital 263 002
E.mail highcourt-ua@nic.in

Dear Sir/Madam,

Greetings from the Indian Law Institute.

The National Investigation Agency (NIA) has entrusted the Indian Law Institute a *Project to Prepare Compendium of Terrorism Related Cases*. The project aims at finding out the deficiencies in the working of present system. For this, a data base would be prepared of all cases relating to terrorism. The data base along with the analytical summary would include cases from Supreme Court, High Courts, special courts and trial courts.

Apart from Delhi, six project units have been identified with the approval of NIA for the collection and analysis of data. Each unit is entrusted with one centre of law. The identified units, respective centers and coordinators are as follows:

1. Unit I : Rajasthan, Gujarat, Goa, Bombay (Gujarat National Law University)
Coordinator: Prof. (Dr). Shobalatha V. Udupudi, Professor of Law, Gujarat National Law University, Attalika Avenue, Knowledge Corridor, Koba
Gandhinagar – 382007 (Gujarat), India; *Email: shobhalatauv@gmail.com*
2. Unit II : Punjab & Haryana, J&K and Himachal Pradesh (Dogra Law College, Jammu) Coordinator: Prof. (Dr.) V. K. Kapoor, Bassi Kalan, Bari-Brahmana, Jammu, PIN – 181133, India; *Email: principaldlc@dograeducationaltrust.com*
3. Unit III: Karnataka, AP, Kerala, Tamil Nadu (The National Law School of India University (NLSIU) Coordinator: Prof. (Dr.) Ashok R. Patil, Professor, Chair of Consumer Law and Practice, National Law School of India University, P.O. Bag 7201, Nagarbhavi, Bangalore – 560 072, Karnataka, India; *Email: ashok1patil@gmail.com*

Add. Reg (II)

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4. Unit IV: U.P., Bihar, Uttarakhand, Jharkhand (Chanakya National Law University, Patna, Bihar) Coordinator: Prof. (Dr). A. Lakshminath, Vice-Chancellor, Chanakya National Law University, Nyaya Nagar, Mithapur, Patna-800001, Bihar, India;
Email: alakshminath@gmail.com
5. Unit V : Orissa, M.P, Chhatisgarh, West Bengal (National Law University, Orissa) Coordinator: Prof. (Dr) V. Nagaraj, Vice-Chancellor, National Law University, Odisha, Brajbiharipur, Near Naraj Bridge, CDA, Cuttack – 753015, Odisha (India);
Email: vnagaraj@nls.ac.in
6. Unit IV: North Eastern States (Arunachal Pradesh, Assam, Manipur Meghalaya, Mizoram, Nagaland and Tripura) and Sikkim (National Law School & Judicial Academy, Assam) Coordinator: Prof. (Dr.) Gurjeet Singh, National Law School & Judicial Academy , Vice Chancellor and Professor of Law, NEJOTI Building, B. K. Kakati Road, Bholanath Mandir By-lane Near State Bank of India (South Guwahati Branch), Ulubari, Guwahati-781007, Assam(India), *Email: professorgurjeetsingh@gmail.com*

These units are required to:

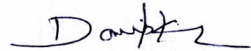
- collect database (cases pertaining to terrorism) from the High Courts, the special courts and the trial courts
- access the case files relating to terrorism
- Collect the full judgment of the cases decided by the trial courts in India and case files of the ongoing cases pertaining to terrorism
- Prepare an analytical summary of the cases

The coordinator and the project team members will be approaching your court in connection with the collection of data from the High Court. You are requested to kindly provide them access to case files of pending cases and judgments of decided cases.

Further you are requested to kindly send a circular to all Trial Courts and Special Courts in your state dealing with Terrorism related cases to provide access to the case files of pending cases and to provide the copies of decided judgments on Terrorism.

This is a time bound project. Since the data collection and analytical summary have to be completed by the end of October 2013, we request your kindness to issue the circulars to this effect at the earliest and do the needful.

Yours sincerely,



(Dalip Kumar)
Registrar